

SUPREME COURT OF INDIA

Ram Ekbal Upadhyaya

Vs.

State of Bihar

(K.T.Thomas and R.P.Sethi JJ.)

17.11.2000

ORDER

The Text below is only a summarized version of the order pronounced

Matter related to alteration of offence from Section 307 - 326 of Indian Penal Code. Injury described as grievous hurt was loss of index finger of one of injured. Apex Court altered Section of offence to Section 326.